

Address should start on Monday. Now it is starting on Wednesday.

MR. SPEAKER : Perhaps, they now want more time for that.

13.14 hrs.

PAPERS LAID ON THE TABLE

Proclamation re : Bihar

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : I beg to lay on the Table a copy of the Proclamation (Hindi and English versions) issued by the President on the 16th February, 1970 revoking the Proclamation issued by the Vice-President acting as President on the 4th July, 1969 in relation to the State of Bihar, published in Notification No. G.S.R. 236 in Gazette of India dated the 16th February, 1970 under clause (3) of article 356 of the Constitution. [Placed in Library. See No. LT—2516/70]

श्री मधु लिमये (मुं गेर) : गृह मंत्री जी यज्ञ क्या कर रहे हैं ? चौबीस घंटे में गवर्नर की रिपोर्ट बदनती है। चौबीस घंटे पहले गवर्नर साहब कहते हैं कि कोई सरकार सम्भव नहीं है। यह क्या तमाशा हो रहा है ? अजीब बातें चल रही हैं।

Notification under Essential Services Maintenance Act

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING; AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : On behalf of Shri K. K. Shah, I beg to lay on the Table a copy each of the following Notification under subsection (2) of section 2 of the Essential Services Maintenance Act, 1968 :—

- (1) S.O. 320 published in Gazette of India dated the 21st January, 1970 declaring the service connected with conservancy and sewage disposal in the Union territory of Delhi to be an essential service for the purposes of Essential Service Maintenance Act, 1968.

- (2) S.O. 321 published in Gazette of India dated the 21st January, 1970 containing order prohibiting strikes in any service in the Union territory of Delhi connected with conservancy and sewage disposal. [Placed in Library. See No. LT—2517/70]

Ordinances Promulgated during the period from 30th December, 1969 to 14th February, 1970

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : I beg to lay on the Table a copy each of the following Ordinances, under provisions of article 123 (2) (a) of the Constitution :—

- (1) The Essential Commodities (Amendment) Continuance Ordinance, 1969 (No. 10 of 1969) (Hindi and English versions) promulgated by the President on the 30th December, 1969.
- (2) The Haryana and Punjab Agricultural Universities Ordinance, 1970 (No. 1 of 1970) promulgated by the President on the 2nd February, 1970.
- (3) The Calcutta Port (Amendment) Ordinance, 1970 (No. 2 of 1970) (Hindi and English versions) promulgated by the President on the 2nd February, 1970. [Placed in Library. See No. LT—2518/70]
- (4) The Banking Companies (Acquisition and Transfer of Undertakings) Ordinance, 1970 (No. 3 of 1970) (Hindi and English versions) promulgated by the President on the 14th February, 1970. [Placed in Library. See No. LT—2519/70]

ADVOCATES (SECOND AMENDMENT) BILL

Extension of time for presentation of Select Committee Report.

SHRI R. D. BHANDARE (Bombay Central) : I beg to move :

"That this House do extend the time appointed for the presentation of the